

MR. SPEAKER: Please listen. I am making an announcement regarding the same. I am also referring the notice of Prof. Madhu Dandavate to the Home Minister for a factual statement. I may mention that Shri Bhajan Lal, Chief Minister of Haryana, is a member of the Assembly of Haryana, not of this House. We shall consider it.

PROF. MADHU DANDAVATE: Because of your remark, whether one is a member of the State legislature or not, that is not a matter... (*Interruptions*) I have not referred to what he has said in the Assembly. What I have referred to is what Mr. Bhajan Lal has said about Parliament in the press conference... (*Interruptions*). Therefore, State legislature should not be brought into the picture.

MR. SPEAKER: I am taking note of the privilege motion. It is under consideration.

SHRI ATAL BIHARI VAJPAYEE (New Delhi): You have said that you have written to the Home Minister...

MR. SPEAKER: I have only said that I am getting more information. I am trying to get whatever I want to go into it.

SHRI ATAL BIHARI VAJPAYEE: In that case, Mr. N. K. Singh should also be contacted. Mr. Singh is directly involved. Whether he was arrested or not, it should be ascertained from him. (*Interruptions*)

SHRI MOHAMMED ISMAIL: **

MR. SPEAKER: He has got no permission to speak. Nothing should go on record. Shri Mani Ram Bagri.

श्री मनी राम बागड़ी (हिसाप) : अध्यक्ष महोदय मैं सिर्फ आप से एक जानकारी चाहूंगा... (इंटरप्शंस)

अध्यक्ष महोदय : यह आप क्या कर रहे हैं ? आप क्यों नहीं बैठते हैं ?

श्री मनी राम बागड़ी : अध्यक्ष महोदय, यह बहस की बात नहीं है। मैं आप से एक प्वाइंट ऑफ इन्फार्मेशन के लिए बड़ा हुआ हूँ। हरयाना कोई दिल्ली से दूर नहीं है। टेलिफोन पर हर दो मिनट में बात हो सकती है।

अध्यक्ष महोदय : नहीं, मैं जवानी बात नहीं करूंगा। मैं जवानी बात में विश्वास नहीं करूंगा।

श्री मनी राम बागड़ी : आप हमारी बात सुन लें। आप एजूकेटेड आदमी हैं, बहुत दिमाग वाले ह, हम जरा कम दिमाग के आदमी हैं। यह बात टेलिफोन द्वारा हो सकती है। बिना मतलब विलम्ब नहीं होना चाहिए। इस से शक और बढ़ता है। इस सरकार की नेग्लिजेंस ज्यादा जाहिर होती है।

अध्यक्ष महोदय : नहीं, यह कल हो जायगा ॥

Papers to be laid.

12.05 hrs.

PAPERS LAID ON THE TABLE

REVIEW ON AND ANNUAL REPORT OF NATIONAL THERMAL POWER CORPORATION LTD., NEW DELHI FOR 1978-79 AND STATEMENT CORRECTING REPLY TO U.S.Q. No. 8172 DT. 23-4-79

THE MINISTER OF ENERGY AND IRRIGATION AND DEPARTMENT OF COAL (SHRI A. B. A. GHANI KHAN CHAUDHURI): I beg to lay on the Table:

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the National Thermal Power Corporation Limited, New Delhi, for the year 1978-79.

(ii) Annual Report of the National Thermal Power Corpora-

tion Limited, New Delhi, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Audited General thereon. [Placed in Library. See No. LT-165/80].

(2) A statement (Hindi and English versions) (i) correcting the reply in Hindi given on the 23rd April, 1979 to unstarred Question No. 8172 by Shri Bharat Singh Chauhan regarding Agreement between Madhya Pradesh and Uttar Pradesh for irrigation facilities to Madhya Pradesh through Lalitpur canal and (ii) giving reasons for delay in correcting the reply. [Placed in Library. See No. 166/80].

REVIEWS ON AND ANNUAL REPORTS OF BHARAT GOLD MINES LTD. FOR 1978-79, HINDUSTAN COPPER LTD. CALCUTTA FOR 1978-79, KUDREMUKH IRON ORE COMPANY LTD. FOR 1978-79, BHARAT ALUMINIUM COMPANY LTD., NEW DELHI FOR 1978-79 ETC. ETC.

THE MINISTER OF COMMERCE AND STEEL AND MINES AND CIVIL SUPPLIES (SHRI PRANAB MUKHERJEE): I beg to lay on the Table:

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of Bharat Gold Mines Limited, for the year 1978-79.

(ii) Annual Report of Bharat Gold Mines Limited, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-167/80].

(b) (i) Review by the Government on the working of the Hin-

dustan Copper Limited, Calcutta, for the year 1978-79.

(ii) Annual Report of Hindustan Copper Limited Calcutta, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-168/80].

(c) (i) Review by the Government on the working of the Kudremukh Iron Ore Company Limited, for the year 1978-79.

(ii) Annual Report of Kudremukh Iron Ore Company Limited, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-169/80].

(d) (i) Review by Government on the working of Bharat Aluminium Company Limited, New Delhi for the year 1978-79.

(ii) Annual Report of Bharat Aluminium Company Limited, New Delhi, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-170/80].

(e) (i) Review by the Government on the working of the Mineral Exploration Corporation Limited, for the year 1978-79.

(ii) Annual Report of Mineral Exploration Corporation Limited, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-171/80].

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packaging, Bombay for the year 1978-79 along with the Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) on the working of the Institute.

Placed in Library. See No. LT-172/80].

(3) A copy of the Annual Report (Hindi and English versions) of Indian Standards Institution, New Delhi, for the year 1978-79 along with the Audited Accounts.

Placed in Library. See No. LT-173/80].

(4) A copy each of the following Notifications (Hindi and English versions) under section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—

(i) The Mineral Concession (Amendment) Rules, 1979, published in Notification No. G.S.R. 734 in Gazette of India dated the 26th May, 1979.

(ii) The Mineral Concession (Second Amendment) Rules, 1979, published in Notification No. G.S.R. 804 in Gazette of India dated the 9th June, 1979.

(iii) The Mineral Concession (Third Amendment) Rules, 1979, published in Notification No. G.S.R. 835 in Gazette of India dated the 16th June, 1979.

Placed in Library. See No. LT-174/80].

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) The Aluminium (Control) (Second Amendment) Order, 1979, published in Notification No. S.O. 565(E) in Gazette of India dated the 4th October, 1979.

(ii) S.O. 502(E) published in Gazette of India dated the 3rd September, 1979.

(iii) S.O. 3715 published in Gazette of India dated the 10th November, 1979 containing corrigendum to Notification No. S.O. 502(E) dated the 3rd September, 1979.

(iv) S.O. 866(E) published in Gazette of India dated the 26th December, 1979 declaring that clause 19 of the Iron and Steel (Control) Order, 966 shall apply to all categories of scrap acquired by any person on or after the date of publication of the notification. *Placed in Library. See No. LT-175/80].*

(6) A copy each of (i) Annual Report and (ii) Audited Accounts (Hindi and English versions) of the Export Inspection Council and Agencies for the year 1977-78, under sub-rule (3) of Rule 16 of the Export (Quality Control and Inspection) Rules, 1964.

[Placed in Library. See No. LT-176/80].

(7) A copy of the Review (Hindi and English versions) on the working of the Export Inspection Council and Agencies for the year 1977-78.

[Placed in Library. See No. LT-176/80].

NOTIFICATIONS UNDER MINES ACT, 1952 AND PAYMENT OF BONUS ACT, 1965, ANNUAL ACCOUNTS OF EMPLOYEES' PROVIDENT FUND ORGANISATION FOR 1975-76 AND A STATEMENT FOR DELAY AND A REPORT ON ACCIDENT AT BARAGOLAI COLLIERY ON 22-1-1979

THE MINISTER OF TOURISM AND CIVIL AVIATION AND LABOUR (SHRI J. B. PATNAIK): I beg to lay on the Table:—

(1) A copy of the Coal Mines Rescue (Amendment) Rules, 1979 (Hindi and English versions) pub-

lished in Notification No. G.S.R. 1061 in Gazette of India dated the 11th August, 1979, under sub-section (7) of section 59 of the Mines Act, 1952.

[Placed in Library. See No. LT-177/80].

(2) A copy of the Payment of Bonus (Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 1147 in Gazette of India dated the 8th September, 1979, under sub-section (3) of section 38 of the Payment of Bonus Act, 1965.

[Placed in Library. See No. LT-178/80].

(3) (i) A copy of the Annual Accounts (Hindi and English versions) of the Employees' Provident Fund Organisation for the year 1975-76 together with Audit Report thereon.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document. Placed in Library. See No. LT-179/80].

(4) A copy of the Report (Hindi and English versions) of the Court of Inquiry into the accident at Bara-golai Colliery on the 22nd January, 1979.

[Placed in Library. See No. LT-180/80].

NOTIFICATIONS UNDER PASSPORTS ACT, 1967

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND COMMUNICA-TIONS (SHRI BHISHMA NARAIN SINGH): Sir, on behalf of Shri P. V. Narasimha Rao, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 24 of the Passports Act, 1967:—

(i) The Passports (ninth Amend-ment) Rules 1979, published in Noti-fication No. G.S.R. (E) in Gazette of India dated the 5th July, 1979.

(ii) The Passports (Tenth Amend-ment) Rules, 1979, published in Notification No. G.S.R. 489(E) in Gazette of India dated the 16th August, 1979.

(iii) The Passports (Eleventh Amendment) Rules, 1979 published in Notification No. G.S.R. 528(E) in Gazette of India dated the 3rd September, 1979. [Placed in Library. See No. LT-181/80].

REVIEWS ON AND ANNUAL REPORTS OF FERTILIZER (PLANNING AND DEVELOP-MENT) INDIA LTD., SINDRI FOR 1978-79, NATIONAL FERTILIZERS LTD., NEW DELHI FOR 1978-79, FERTILIZER CORPORATION OF INDIA LTD., NEW DELHI FOR 1978-79
ETC. ETC.

THE MINISTER OF WORKS AND HOUSING AND PETROLEUM AND CHEMICALS (SHRI P. C. SETHI): I beg to lay on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Govern-ment on the working of the Fertilizer (Planning and Development) India Limited, Sindri, for the year 1978-79.

(ii) Annual Report of the Ferti-lizer (Planning and Development) India Limited, Sindri for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-182/80].

(b) (i) Review by the Govern-ment on the working of the National Fertilizers Limited, New Delhi, for the year 1978-79.

(ii) Annual Report of the National Fertilizers Limited, New Delhi, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-183/80].

(c) (i) Review by the Government on the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 1978-79.

(ii) Annual Report of the Fertilizer Corporation of India Limited, New Delhi for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-184/80].

(d) (i) Review by the Government on the working of the Hindustan Organic Chemicals Limited, Rasayani, for the year 1978-79.

(ii) Annual Report of the Hindustan Organic Chemicals Limited, Rasayani for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-185/80].

(e) (i) Review by the Government on the working of the Indo-Burma Petroleum Company Limited, Calcutta and its 3 subsidiaries, for the year 1978-79.

(ii) Annual Report of the Indo-Burma Petroleum Company Limited, Calcutta and its 3 subsidiaries, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-196/80].

(f) (i) Review by the Government on the working of the Hindustan Petroleum Corporation Limited, Bombay for the year 1978-79.

(ii) Annual Report of the Hindustan Petroleum Corporation Limited, Bombay, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-187/80].

(g) (i) Review by the Government on the working of the Madras Fertilizers Limited, Madras for the year 1978-79.

(ii) Annual Report of the Madras Fertilizers Limited, Madras, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. 188/80].

(h) (i) Review by the Government on the working of the Rashtriya Chemicals and Fertilizers Limited, Bombay, for the year 1978-79.

(ii) Annual Report of the Rashtriya Chemicals and Fertilizers Limited, Bombay, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-189/80].

(i) (i) Review by the Government on the working of the Fertilizers and Chemicals, Travancore, Limited, for the year 1978-79.

(ii) Annual Report of the Fertilizers and Chemicals, Travancore, Limited, for the year 1978-79, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-190/80].

(j) (i) Review by the Government on the working of the Pyrites, Phosphates and Chemicals Limited, for the year 1978-79.

(ii) Annual Report of the Pyrites, Phosphates and Chemicals Limited, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-191/80].

(k) (i) Review by the Government on the working of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 1978-79.

(ii) Annual Report of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 1978-79 along with the Audited Accounts and

the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-192/80].

(1) (i) Review by the Government on the working of the Bharat Petroleum Corporation Limited, Bombay, for the year 1978-79.

(ii) Annual Report of the Bharat Petroleum Corporation Limited, Bombay, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-193/80].

(m) (i) Review by the Government on the working of the Indian Oil Corporation Limited, Bombay, for the year 1978-79.

(ii) Annual Report of the Indian Oil Corporation Limited, Bombay, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-194/80].

(n) (i) Review by the Government on the working of the Hindustan Prefab Limited, New Delhi, for the year 1978-79.

(ii) Annual Report of the Hindustan Prefab Limited, New Delhi, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-195/80].

(2) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report of Bongai-gaon Refinery and Petrochemicals Limited, for the year 1978-79 within the stipulated period of nine months after the close of the Accounting year. [Placed in Library. See No. LT-196/80].

(3) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report of the Central Institute of Plastics Engineering and Tools, Madras for the year

1978-79 within the stipulated period of nine months after the close of the Accounting Year. [Placed in Library. See No. LT-197/80].

(4) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report of the Oil and Natural Gas Commission for the year 1978-79 within the stipulated period of nine months after the close of the Accounting Year. [Placed in Library. See No. LT-198/80].

(5) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report of the Indian Petrochemicals Corporation Limited, for the year 1978-79 within the stipulated period of nine months after the close of the Accounting Year. [Placed in Library. See No. LT-199/80].

(6) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report of Smith Drugs and Pharmaceuticals Limited, for the year 1978-79 within the stipulated period of nine months after the close of the Accounting Year. [Placed in Library. See No. LT-200/80].

(7) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report of Smith Stanistreet Pharmaceuticals Limited, for the period 1st October, 1977 to 31st March, 1979 within the stipulated period of nine months after the close of the Accounting year. [Placed in Library. See No. LT-201/80].

(8) A copy of the Smith, Stanistreet and Company Limited (Acquisition and Transfer of Undertakings) Removal of Difficulties Order, 1979 (Hindi and English versions) published in Notification No. S.O. 809(E) in Gazette of India dated the 15th December, 1979, issued under section 32 of the Smith, Stanistreet and Company, Ltd. (Acquisition and Transfer of Undertakings) Act, 1977. [Placed in Library. See No. LT-202/80].

(9) A copy of the Agreement (Hindi and English versions) under Section 42 of the Income-Tax Act, 1961 between the Government of India and Hydrocarbons India Limited. [*Placed in Library. See No. LT-203/80*].

(10) A copy of the Annual Accounts (Hindi and English versions) of the Central Board for the Prevention and Control of Water Pollution together with Audited Report thereon for the year 1978-79. [*Placed in Library. See No. LT-204/80*].

NOTIFICATION UNDER MERCHANT SHIPPING ACT, 1958 AND A STATEMENT FOR DELAY

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): On behalf of Shri A. P. Sharma I beg to lay on the Table:—

(1) A copy of the Merchant Shipping (Fees for Load Line, Surveys) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 1163 in Gazette of India dated the 15th September, 1979, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (1) above. [*Placed in Library. See No. LT-205/80*].

A STATEMENT FOR DELAY IN SUBMITTING THE REPORT OF FOOD CORPORATION OF INDIA FOR 1978-79, NOTIFICATION UNDER CENTRAL WAREHOUSING CORPORATION ACT, 1962, REPORT OF COMMITTEE ON LAND REFORMS ETC. ETC.

THE MINISTER OF ENERGY AND IRRIGATION AND DEPARTMENT OF COAL (SHRI A. B. A. GHANI KHAN CHAUDHURI): On behalf of Shri Birendra Singh Rao I beg to lay on the Table:—

(1) A statement (Hindi and English versions) explaining reasons

for not laying the Annual Report of the Food Corporation of India, for the year 1978-79 within the stipulated period of nine months after the close of the Accounting Year. [*Placed in Library. See No. LT-206/80*].

(2) A copy of the Central Warehousing Corporation (Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 58 in Gazette of India dated the 19th January, 1980 together with a corrigendum thereto, under sub-section (3) of section 41 of the Central Warehousing Corporations Act, 1962. [*Placed in Library. See No. LT-207/80*].

(3) (i) A copy of the Report** (Hindi version) of the Committee on Land Reforms-Constitutional Protection of Land Reforms Laws and machinery for Quick disposal of land reform cases.

(ii) A statement (Hindi version) showing reasons for delay in laying the Hindi version of the Report. [*Placed in Library. See No. LT-208/80*].

(4) (i) A copy of the Annual Report (Hindi and English versions) of Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under section 619A of the Companies Act, 1956.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the report mentioned at (i) above. [*Placed in Library. See No. LT-209/80*].

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) The Wheat Roller Flour Mills (Licensing and Control)

**English version of the Report was laid on the Table on the 26th February, 1979.

Amendment Order, 1979, published in Notification No. G.S.R. 874 in Gazette of India dated the 23rd June, 1979.

(ii) The Delhi Roller Mills Wheat Products (Ex-Mill and Retail) Price Control Order, 1979, published in Notification No. G.S.R. 538 (E) in Gazette of India dated the 15th September, 1979.

(iii) The Delhi Roller Mills Wheat Products (Ex-Mill and Retail) Price Control (Amendment) Order, 1979, published in Notification No. G.S.R. 614 (E) in Gazette of India dated the 9th November, 1979.

(iv) The Wheat Roller Flour Mills (Licensing and Control) (Second Amendment) Order, 1979, published in Notification No. G.S.R. 1473 in Gazette of India dated the 8th December, 1979. [Placed in Library. See No. LT-210/80].

(6) A copy of the Copra Cess Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 266 (E) in Gazette of India dated the 25th April, 1979, under sub-section (3) of section 19 of the Copra Cess Act, 1979. [Placed in Library. See No. LT-211/80].

(7) A copy of the Annual Report (Hindi and English versions) of the Development Council for the Sugar Industry for the year 1978-79, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-212/80].

NOTIFICATION UNDER INDIAN EXPLOSIVES ACT, 1884 REVIEW AND RESOLUTION ON REPORT ON WORKING OF RESERVE BANK OF INDIA SCHEME, NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT, 1955 ETC. ETC.

THE MINISTER OF FINANCE AND INDUSTRY (SHRI R. VENKATARAMAN): I beg to lay on the Table:—

(1) A copy of the Explosives (Amendment) Rules, 1979 (Hindi

and English versions) published in Notification No. G.S.R. 603 (E) in Gazette of India dated the 31st October, 1979, under Section 5 of the Indian Explosives Act, 1884. [Placed in Library. See No. LT-213/80].

(2) A copy of the Report (Hindi and English versions) of the Study Group to Review the working of the Reserve Bank of India Scheme for Handloom Finance. [Placed in Library. See No. LT-214/80].

(3) Resolution No. 6(9)/78/Coop. dated the 20th February, 1979 (Hindi and English versions) containing the decision on the Report. [Placed in Library. See No. LT-214/80].

(4) A copy of the Paper (Regulation of Production) Amendment Order, 1979 (Hindi and English versions) published in Notification No. S.O. 583 (E) in Gazette of India dated the 16th October, 1979 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-215/80].

(5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 (A) of the Companies Act, 1956:—

(a) (i) A statement regarding Review on the working of Tungabhadra Steel Products Limited, Tungabhadra, for the year 1978-79.

(ii) Annual Report of Tungabhadra Steel Products Limited, Tungabhadra for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-216/80].

(b) (i) A statement regarding Review on the working of Triveni Structural Limited, Naini-Allahabad, for the year 1978-79.

(ii) Annual Report of Triveni Structural Limited, Naini-Allahabad, for the year 1978-79 along with the Audited Accounts and the

comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-217/80].

(c) (i) Review by the Government on the working of Heavy Engineering Corporation Limited Ranchi, for the year 1978-79.

(ii) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-218/80].

REPORT OF COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES FOR 1977-78

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): On behalf of Shri Yogendra Makwana I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1977-78 Parts I and II under article 338(2) of the Constitution. [Placed in Library. See No. LT-219/80]

ANNUAL REPORTS OF INDUSTRIAL FINANCE CORPORATION OF INDIA FOR THE YEAR ENDED, ON 30TH JUNE, 1979, INDUSTRIAL DEVELOPMENT BANK OF INDIA FOR THE YEAR ENDED ON 30TH JUNE, 1979, COPY OF THE RESERVE BANK OF INDIA (NOTE ISSUE) REGULATIONS 1935 ETC.

SHRI P. VENKATASUBBAIAH: On behalf of Shri Jagannath Pahadia I beg to lay on the Table:

(1) A copy of the Annual Report (Hindi and English versions) of the Industrial Finance Corporation of India for the year ended the 30th June, 1979 along with the statement showing the Assets and Liabilities and Profit and Loss Account of the Corporation, under sub-section (3) of section 35 of the Industrial

Finance Corporation Act, 1948. [Placed in Library. See No. LT-220/80].

(2) A copy of the Annual Report (Hindi and English versions) of the Industrial Development Bank of India together with the Audited Accounts of the General Fund and the Development Assistance Fund for the year ended the 30th June, 1979, under sub-section (5) of section 18 and sub-section (5) of section 23 of the Industrial Development Bank of India Act, 1964. [Placed in Library. See No. LT-221/80].

(3) A copy of the Reserve Bank of India (Note Issue) Regulations, 1935 (Hindi and English versions) as amended upto the 16th August, 1979 under sub-section (4) of section 53 of the Reserve Bank of India Act, 1934. [Placed in Library. See No. LT-222/80].

(4) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—

(i) Report of the Comptroller and Auditor General of India for the year 1978 Union Government (Commercial) Part-V Resume of the Company Auditors Reports and comments on Accounts of Government Companies. [Placed in Library. See No. LT-223/80].

(ii) Report of the Comptroller and Auditor General of India for the year 1978—Union Government (Commercial) Part VI—Miscellaneous topics of interest. [Placed in Library. See No. LT-224/80].

(iii) Report of the Comptroller and Auditor General of India for the year 1979—Union Government (Commercial) Part I—Introduction. [Placed in Library. See No. LT-225/80].

(iv) Report of the Comptroller and Auditor General of India for the year 1979—Union Government

(Commercial) Part II—The Fertilizer Corporation of India Limited (Gorakhpur Unit). [Placed in Library. See No. LT-226/80].

(5) A copy of Notification No. G.S.R. 12(E) (Hindi and English versions) published in Gazette of India dated the 22nd January, 1980 together with an explanatory memorandum exempting delegates to the General Conference of U.N. Industrial Development Organisation held in New Delhi from payment of Foreign Travel Tax, issued under section 36 of the Finance Act, 1979. [Placed in Library. See No. LT-227/80].

(6) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:—

(i) The Income-tax Fifth Amendment), Rules, 1979, published in Notification No. S.O. 607(E) in Gazette of India dated the 29th October, 1979.

(ii) The Income-tax (Seventh Amendment) Rules, 1979 published in Notification No. S.O. 609(E) in Gazette of India dated the 29th October, 1979.

(iii) The Income-tax (Eighth Amendment) Rules, 1979, published in Notification No. S.O. 641(E) in Gazette of India dated the 29th November, 1979. [Placed in Library. See No. LT-228/80].

(7) A copy of the Wealth-tax (Second Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. S.O. 610(E) in Gazette of India dated the 29th October, 1979, under sub-section (4) of section 46 of the Wealth-tax Act, 1957. [Placed in Library. See No. LT-229/80].

(8) A copy of the Gift-tax (Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. S.O. 611(E) in Gazette of India dated the 29th October, 1979, under sub-section (4) of section 46 of the Gift-tax Act,

1958. [Placed in Library. See No. LT-230/80].

(9) A copy of the Companies (Profits) Surtax (Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. S.O. 613(E) in Gazette of India dated the 29th October, 1979, under sub-section (3) of section 25 of the Companies (Profits) Surtax Act, 1964. [Placed in Library. See No. LT-232/80].

(10) A copy of the interest-tax (Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. S.O. 614(E) in Gazette of India dated the 29th October, 1979, under sub-section (4) of section 27 of the Interest-tax Act, 1974. [Placed in Library. See No. LT-232/80].

(11) A copy each of Notification No. G.S.R. 21(E) and 22(E) published in Gazette of India dated the 29th January, 1980 together with an explanatory memorandum regarding withdrawal of exemption from import duties in respect of gift consignments for the cyclone effected people of Tamil Nadu and Andhra Pradesh and for the flood effected people in various states, under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-233/80].

REPORT OF NATIONAL POLICE COMMISSION AND ASSESSMENT REPORT RE: DEVELOPMENT OF HINDI AND ITS PROGRESSIVE USE.

SHRI P. VENKATASUBBAIAH:
I beg to lay on the Table:

(1) A copy of the First Report of the National Police Commission (Hindi and English versions). [Placed in Library. See No. LT-234/80].

(2) A copy of the Annual Assessment Report (Hindi and English versions) for accelerating the spread and development of Hindi and its progressive use for various official purposes of the Union, for the year 1976-77. [Placed in Library. See No. LT-235/80].